

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
09-07-2024 AT 10:30 AM**

CP(IB) No. 101/9/HDB/2024
u/s. 9 of IBC, 2016

IN THE MATTER OF:

M/s. Sanjay Chemicals India Pvt Ltd.

...Operational Creditor

AND

M/s. Vivin Drugs & Pharmaceuticals Pvt Ltd

...Corporate Debtor

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

Learned counsel for the operational creditor present physically.
Proof of service filed. As per the same notice to Corporate Debtor served.
Corporate Debtor called absent. However, learned counsel Smt Sumathi present
and stated that she has been instructed by the Corporate Debtor to appear and she
prays time for filing counter and Vakalat. Let counsel file an undertaking memo
today, undertaking to file Vakalat and upon filed memo, let the Vakalat be filed
within 7 days and counter within two weeks, in default of filing it is deemed that
the Corporate Debtor remained ex-parte. Rejoinder if any to the counter within
10 days thereafter. Matter adjourned to 20.08.2024.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)